

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 736 of 2020

In the matter of:

Indian Overseas Bank

....Appellant

Vs.

RCM Infrastructure Ltd. & Anr.

...Respondents

Present

For Appellant: Ms. Mayuri Raghuvanshi, Ms. Sangya Negi & Mr. Akshat Singh, Advocates.

**For Respondents: Mr. J. Manivannan, For R-1, RP.
Mr. Shrey Patnaik & Mr. Aditya Verma, For R-2.**

ORDER
(Virtual Mode)

19.01.2021: Counsel for the Appellant submits that she has received Reply of the Resolution Professional. The Reply is not on our record. The Resolution Professional submits that the Reply has been filed through filing portal. He should file hard copy also.

The Appellant may file Rejoinder within two weeks. Parties may file brief written submissions (if not already filed) not more than three pages and Copies of Judgments on which the parties want to rely, may also be filed, within two weeks.

List the appeal **'For Admission (After Notice)'** **'Hearing'** on **12th February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Sim/md